IBBI Regulation 13 (2) (ca)

Name of the Corporate Debtor: Hotel Horizon Private Limited

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Sr. No. Category of Creditor	Summary of Claims received		Summary of Claims admitted		Amount of	Amount of	Amount of	Details	Remarks, if any
	No. of Claims	Amount	No. of Claims	Amount	Contingent Claims	claims not admitted	claims under verification	in Annexure	
1 Secured Financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2 Unsecured Financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3 Secured Financial creditors (other than financial creditors belonging to any class of creditors)	2	18,35,40,06,985	2	16,12,83,08,322	-	2,22,56,98,663	-	3	
4 Unecured Financial creditors (other than financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	4	
5 Operational creditors (Workmen)	-	-	-	-	-	-	-	5	
6 Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7 Operational creditors (Government Dues)	1	87,95,268	-	-	-	-	87,95,268	7	
8 Operational creditors (Other than workmen and Employees and Government dues)	4	1,31,16,191	-	-	-	-	1,31,16,191	8	
9 Other creditors, if any, (other than financial creditors and operational creditors)	3	11,87,58,039	2	5,76,12,729	-	-	6,11,45,310	9	

List of creditors as on: 21-04-2025

Date of commencement of CIRP: 19-11-2024

Please note that the list of creditors as stated above is subject to updation as part of the ongoing verification process of claims by the IRP/RP, and clarifications, information and documents sought and received periodically from the creditors for substantiation or updation of the claims. The amount admitted may undergo a modification at a subsequent stage, should new evidence, information or documents be brought to the notice of the IRP/RP and if such evidence, had it surfaced prior to such admission would have warranted a different treatment.

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- 2. The IRP/RP has filed application for non coorperation by the suspended board of directors under Section19(2) of Code as the RP faces significant challenge in verifying claims due to the persistent non-cooperation of the suspended Board of Directors of the Corporate Debtor. This has resulted in limited access to crucial records, including but not limited to the books of accounts, statutory financial data, asset registers, and physical premises of the Corporate Debtor, which are essential for accurate claim validation and valuation of the
- 3. In light of the limited access to official records, certain claims have been admitted based solely on the documents and evidence submitted by the respective claimants. The RP expressly reserves the right to revise the status or amount of such claims in the event that further information is made available, particularly from the suspended Board or through independent verification.
- 4. Any additional documentation or clarification received in the future, especially from the suspended Board of Directors or other credible sources, may lead to a modification in the claims already admitted, as per the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") and the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations. 2016 ("CIRP Regulations").
- 5. Claims received after the issuance of the request for resolution plans under Regulation 36B of the CIRP Regulations and/or beyond the period of ninety days from the Insolvency Commencement Date may be taken on record only at the discretion of the Committee of Creditors (CoC) and the RP, and as per the applicable provisions of the IBC and the CIRP Regulations.

Amt in INR

Amt in INR

		Details of Claim received		Summary of Claims received			Amount of	Amount of	Amount of	Amount of		
Sr. No	Name of Creditor	Date of receipt	Amount claimed	Amout of Claim admitted	Nature of Claim	vvnether related party?	% Voting share in CoC	Contingent Claims	any mutual dues that may be set off	claims not admitted	claims under verification	Remarks, if any
	CFM Asset Reconstruction Private Limited	27-01-2025**	10,79,00,26,785	8,57,24,52,213	Financial Creditor	No	53.15%	-	-	2,21,75,74,572	-	
1	JM Financial Asset Reconstruction Company Limited	02-12-2024***	7,56,39,80,200	7,55,58,56,109	Financial Creditor	No	46.85%	-	-	81,24,091	-	
	Total		18,35,40,06,985	16,12,83,08,322			100.00%			2,22,56,98,663	0	

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- 5. Claims received after the issuance of the request for resolution plans under Regulation 36B of the CIRP Regulations and/or beyond the period of ninety days from the Insolvency Commencement Date may be taken **Updated Form C from UBI was received on 27-01-2025 and that of Phoenix was received on 28-11-2024, though the Financial Assets were assigned by Union Bank of India and Phoenix ARC Private Limited to CFM Asset Reconstruction Private Limited on 29th March 2025 and 04th April 2025 respectively.
- ***Updated Form C from ACRE was received on 11-02-2025, though the Financial Assets were assigned by ACRE to JM Financial Asset Reconstruction Company Limited on 16th April 2025.

Operational creditors (Government Dues)

Amt in INR

		Details of C	laim received		Summary of Cla	aims received		Amount of	Amount of any	Amount of	Amount of	
				Amout of Claim		Whether	% Voting share	Contingent	mutual dues that	claims not	claims under	Remarks,
Sr. No.	Name of Creditor	Date of receipt	Amount claimed	admitted	Nature of Claim	related party?	in CoC	Claims	may be set off	admitted	verification	if any
1	Commissioner of Customs NS-II	04-02-2025	87,95,268	=	Govt dues	No					87,95,268	
	Total	•	87,95,268	-			-	•			87,95,268	

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		Details of C	laim received		Summary of Claim	is received		Amount of	Amount of	Amount of	Amount of	Remarks, if any
Sr. No	. Name of Creditor	Date of receipt	Amount claimed	Amout of Claim admitted	Nature of Claim	Whether related party?	% Voting share in CoC	Contingent Claims	any mutual dues that may be set off	claims not admitted	claims under verification	
1	CBRE South Asia Pvt. Ltd.	03-12-2024	40,19,080	-	Operational Creditor			-	-	-	40,19,080	
2	M/s Fuso Glass India Private Limited	02-12-2024	14,54,429	-	Operational Creditor			-	-	-	14,54,429	
3	Nicotra India Private Limited	29-11-2024	25,14,037	-	Operational Creditor			-	-	-	25,14,037	
4	Relcon Infraprojects Ltd.	03-12-2024	51,28,645	-	Operational Creditor			-	-		51,28,645	
	Total		1,31,16,191	-	-						1,31,16,191	

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Sr. No.	Name of Creditor	Date of receipt	Amount claimed	Amout of Claim admitted	Nature of Claim	Whether related party?	% Voting share in CoC	Contingent Claims	any mutual dues that may be set off		claims under verification	Remarks, if any
1	JM Financial Asset Reconstruction Company Limited	02-12-2024***	2,73,71,135	2,38,52,007	Other Creditor			-	-	-	35,19,128	
2	Semnox Solutions Private Limited	03-12-2024	5,28,01,880	-	Other Operational Creditor			-	-	-	5,28,01,880	
	CFM Asset Reconstruction Private Limited	27-01-2025**	3,85,85,024	3,37,60,722	Other Creditor			-	-	-	48,24,302	
	Total		11,87,58,039	5,76,12,729							6,11,45,310	

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